

ITEM NO.14

COURT NO.1
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION X

Writ Petition(s)(Criminal) No(s). 261/2020

BALWANT SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([TO BE TAKEN UP AS FIRST ITEM.][TO GO BEFORE THREE HON'BLE JUDGES] [DEATH CASE])

(FOR ADMISSION and With IA No. 87507/2020 - EXEMPTION FROM FILING O.T. and IA No. 60131/2021 - GRANT OF PAROLE and IA No. 19760/2021 - INTERVENTION APPLICATION)

Date : 11-10-2022 The matter was called on for hearing today.
CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Rupesh Kumar, AOR
Ms. Neelam Sharma, Adv.
Ms. Pankhuri Shrivastava, Adv.

For Respondent(s) Mr. K.M. Nataraj, ASG
Mr. Sarad Kr. Singhania, Adv.
Mrs. Swarupama Chaturvedi, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Ms. Priyanka Das, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Divyansh H. Rathi, Adv.
Mr. Rajat Nair, Adv.
Mr. Nakul Chengappa K.K., Adv.

Ms. Ranjeeta Rohatgi, AOR

Mr. Gaurav Dhama, AAG
Ms. Malvika Raghavan, Adv.
Mr. Sumit Kr. Gaur, Adv.
Mr. Ajay Pal, AOR
Mr. Mayank Dahiya, Adv.
Ms. Priyanka C., Adv.

Mr. Anurag Singh, Adv.
Mr. Anil Kumar Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter before a Bench of Three Judges on 01.11.2022
as first item for final disposal.

In the meanwhile, the respondents are at liberty to take
appropriate action in keeping with the directions issued by this
Court from time to time.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER